

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) to (e). There was an aircraft accident on the 12th August, 1971. 11 persons were killed in the accident. A Court of Inquiry has been ordered. It is not in the public interest to disclose further details in this regard.

Defence Plan sold to Pakistan

2756. **SHRI MUKHTIAR SINGH MALIK :**
SHRI BIRENDER SINGH RAO :

Will the Minister of DEFENCE be pleased to state :

(a) whether Defence Plans pertaining to areas adjoining West Pakistan are reported to have been sold to Pakistan recently;

(b) if so, whether any inquiry into the missing defence plans has been made ; and

(c) if so, the outcome thereof ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) to (c). No, Sir. Government are not aware of any case of sale of any Defence Plan to Pakistan recently. There was however a case of missing blue print which was recovered the next day, vide my reply to Unstarred Question No. 1870 on 26th November, 1971.

Steps to rehabilitate persons displaced by acquisition of land for Caustic Soda Factory in North Kanara District (Mysore)

2757. **SHRI B. V. NAIK :** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether adequate steps to rehabilitate the persons displaced by the Caustic Soda Factory in North Kanara District (Mysore), numbering about 12,600 have been taken before acquiring their lands; and

(b) whether land acquisition proceedings are proposed to be deferred till

after the installation of popular Government in Mysore State ?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) : (a) and (b). Information has been called for from the Government of Mysore and it will be placed on the Table of the House when received.

Death of an Employee of O.N.G.C.

2758. **SHRI DASARATHA DEB :** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Shri Tara Saikia, an employee of Oil and Natural Gas Commission Central Workshop, Agartala expired in the O.N.G.C. Hospital, Agartala (Tripura) due to lack of proper and timely medical aid;

(b) if so, the facts of the case; and

(c) whether Government have taken any action against those found guilty ?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) : (a) and (b). Shri Tara Saikia, Blacksmith, working at the Tripura Project of the Oil & Natural Gas Commission, reported sick and was admitted to the Government Hospital at Agartala on 8th September, '71 for treatment of enteric meringo encephalomyelitis on the advise of the O.N.G.C.'s Medical Officer. The Specialist of the Government Hospital examined him and administered proper treatment. Unfortunately, after showing some improvement, Shri Saikia expired in the hospital on 17th September, 1971, due to ardiorepiratory failure.

(c) Does not arise.

Taking over of the Branches of Nationalised Banks in foreign Countries

2759. **SHRI DASARATHA DEB :** Will the Minister of FINANCE be pleased to state :

(a) whether branches of the nationalised Banks in foreign countries have been taken over by Government; and

(b) if not, the reasons therefor ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) All the overseas branches of the Indian banks, except those in Malaysia, are functioning as branches or subsidiary companies of the nationalised banks.

(b) In Malaysia, a banking company owned or controlled by a foreign government is not permitted to carry on banking business. It is proposed to form a new company in Malaysia to take over the business of the branches of Indian banks there in which 33-1/3% capital will be held by Indian Nationalised Banks.

Defective Ammunition

2760. **DR. KARNI SINGH :** Will the Minister of DEFENCE be pleased to state :

(a) whether the ammunition worth about Rs. 4 crores imported for the use of Services till February, 1968 against the orders placed in September, 1966, had been found defective;

(b) whether indigenous manufacture of the above ammunition had been undertaken in collaboration with foreign supplier of the said ammunition;

(c) whether the ammunition produced indigenously was also found defective as a result of which further production had to be suspended; and

(d) if so, the total estimated loss on account of the suspension of production ?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir. Certain defects were noticed in the ammunition imported against the orders placed in 1966. The supplier has since worked out a satisfactory repair procedure and has agreed to remove the defects in the ammunition supplied by them at their own cost. Accordingly a portion of the quantities supplied has already been rectified satisfactorily and the balance is expected to be modified shortly.

(b) Yes, Sir.

(c) and (d). The ammunition produced indigenously also showed similar defects as the imported ammunition, as a result of which production had to be temporarily suspended. Subsequent to the satisfactory repair procedure evolved by the firm further indigenous production has been planned to the extent of the requirements of the Services. As such there has been no significant loss on account of suspension of the indigenous production due to the defects noted in the ammunition.

इंजीनियरों को बैंकों से ऋण देने के सम्बन्ध में अपनाई गई नीति

2761. **डा० लक्ष्मीनारायण पांडेय :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) आवेदन प्राप्त होने के पश्चात बैंकों द्वारा इंजीनियरों को ऋण देने में सामान्यतः कितना समय लगता है;

(ख) क्या सरकार द्वारा योजनाओं की स्वीकृति के पश्चात भी बैंक वांछित राशि का पूरा भुगतान नहीं करते हैं; और

(ग) इस सम्बन्ध में सरकार ने क्या नीति निर्धारित की है ?

वित्त मंत्री (श्री यशवन्तराव चव्हाण) :

(क) इंजीनियरों से ऋण के आवेदन प्राप्त होने पर उन्हें अन्तिम रूप देने में बैंकों को साधारणतया दो से तीन महीने लगते हैं। कुछ मामलों में और अधिक समय भी लग जाता है यदि आवेदन-पत्रों में आवश्यक सूचना नहीं दी गई हो।

(ख) और (ग). सरकार ने ऐसी किसी योजना की स्वीकृति नहीं दी है। योजनाएं बैंकों द्वारा बनायी जाती हैं। योजनाएं बनाने के लिए मंत्रालय सिद्धांत भारतीय रिजर्व बैंक द्वारा जारी किये जाते हैं। बैंक योजनाओं के उत्तर में प्राप्त आवेदन-पत्रों को प्रस्ताव की छानबीन करने के लिए सरकारी या गैर सरकारी क्षेत्र के विस्मार् और परामर्शदाता अधिकारियों को कभी कभी भेज देते हैं। मंजूर